

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

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**OA No. 060/01434/2017
& MA No. 060/01813/2017**

Date of decision- 04.12.2017

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

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1. All India Association of Postmaster Cadre, Punjab Circle, Shahpur Kandi Township, Gurdaspur, Punjab through its Circle Secretary, Sh. Narinder Pal, Postmaster Grade-I, Shahpur Kandi Township PO, Gurdaspur 145029, Punjab.
2. All India Association of Postmaster Cadre (AIAPC), through its General Secretary, Sh. Balveer Singh, Postmaster Grade II, Jaipur City, Jaipur-302003, Rajasthan.
3. Dalip Kumar S/o Sh. Mohan Lal age 36, Postmaster Grade I, Jalalabad (West) 152024, R/o Street No. 10-11, New Abaadi, Abohar (Punjab) (Group C)

...APPLICANT

BY ADVOCATE : Mr. Rohit Sharma, Advocate.

VERSUS

1. Union of India through its Secretary, Ministry of Communications & Information Technology, Dak Bhawan, New Delhi-110001.
2. The Director General, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi PIN 110001.
3. The Asstt. Director General (SPN), Department of Posts, Dak Bhawan, Sansad Marg, New Delhi PIN 110001.
4. The Chief Postmaster General Punjab Circle, Chandigarh 160017.

...RESPONDENTS

BY ADVOCATE: Mr. Ram Lal Gupta, Sr. CGSC.

ORDER (ORAL)

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SANJEEV KAUSHIK, MEMBER(J):-

MA No. 060/01813/2017 is allowed. The applicants are permitted to join together to file the instant single application, as prayed for.

2. By filing the present O.A, the applicants alleged discrimination and violation of Articles 14 & 16 of Constitution of India while implementing the order dated 28.04.2016 (Annexure A-1) qua other Circles except Punjab Circle.

3. Mr. Sharma, learned counsel for the applicants submitted that decision (Annexure A-1) taken by the Government of India, Ministry of Communications & IT, Department of Posts has been implemented qua other Circles except the Punjab Circle and despite repeated representations, the respondents have not implemented the decision. He submitted that the applicants have also served representation (Annexure A-5 dated 21.07.2016) which has not been answered by respondents till date. Therefore, he made a statement at the bar that the applicants will be satisfied if O.A is disposed of with a direction to the respondents to decide the pending representation within stipulated period of time.

4. Issue notice to the respondents.

5. Mr. Ram Lal Gupta, Sr. CGSC appears and accepts notice on behalf of the respondents. He did not object to the disposal of O.A in above requested manner. However, he prayed that the authorities may be granted 6 weeks time so that their grievance can be redressed by passing a speaking order.

6. Considering the ad-idem between the parties and without going into the merit of the case, we dispose of the present O.A with a direction to the competent authority amongst the respondents to

decide the pending representation (Annexure A-5) keeping in view Annexure A-1, by passing a reasoned and speaking order within a period of 6 weeks from the date of receipt of a certified copy of this order. Order so passed be duly communicated to the applicants.

7. The disposal of O.A may not be construed as an expression on the merit of the case.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 04.12.2017.

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